

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).7966/2014

(Arising out of impugned final judgment and order dated 02/05/2013
in SA No.507/2013 passed by the High Court of Judicature at
Allahabad)

GHAZIABAD DEV. AUTHORITY

Petitioner(s)

VERSUS

DEVENDRA KUMAR & ANR

Respondent(s)

Date : 06/07/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s)

Ms. Sakshi, Adv.
For Mr. Devesh Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue fresh notice to the unserved respondents by
Speed Post, returnable on 31st August, 2015.
Dasti service, in addition, is permitted.
Served respondents may file counter affidavit in the
meantime.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar

Signature Not Verified

Digitally signed by
Sarita Purohit
Date: 2015.07.08
12:27:36 IST
Reason: